

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2692
ANSWERED ON:09.12.2011
INCLUSION INTO CATEGORY OF DECLARED GOODS
Roy Shri Arjun;Yadav Shri Dinesh Chandra

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has urged the State Governments to include products such as natural gas and petroleum into the category of declared Goods;
- (b) if so, the likely outcome of the said inclusion;
- (c) whether the Government had also announced reduction in rates of certain taxes before persuading the State Governments to take the said step;
- (d) if so, the details thereof; and
- (e) if not, the reasons for asking the State Governments to take the said step?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) & (b): No, Sir. Government had only sought views of the Empowered Committee of State Finance Ministers (EC) on the question of granting `Declared Goods` status to domestic natural gas/regasified LNG. EC has given its views and stated that natural gas/regasified LNG should not be brought in the `Declared Goods` list.
- (c) to (e): Does not arise in view of the reply to parts (a) & (b) above.